

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 218
209/252/ND/2020

IN THE MATTER OF:
M/s. Teetu Trading Corporation Pvt. Ltd.

...APPELLANT

Vs.

ROC

...RESPONDENT

Section
Under Section 252

Order delivered on 15.03.2021
(Virtual Hearing/Physical Hearing)


Coram:
SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)


For the Petitioner/Appellant
For the ROC
For the Income Tax Department

:
:Ms. Sweety Kumar, AROC
:Mr. Keshav Yadav, Jr. Standing
Counsel

ORDER

Ld. Counsel for the appellant is not present at the time of hearing of the matter. Jr. St. Counsel for the Income Tax Department is also present and prayed for grant of three weeks' time. Time prayed for is granted. AROC has appeared and submitted that they have filed their reply on 11th March, 2021. The Court Officer may verify and place the report before the Members of the Tribunal on the next date of hearing. Post the matter to **14th April, 2021**.


(V.K. Subburaj)
Member (T)


(P.S.N. Prasad)
Member (J)

(Annu)